



2026:AHC:16443

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 766 of 2026

Jaiveer Singh And 13 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shivendra Kumar Gupta
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Shri Shivendra Kumar Gupta, learned counsel for the writ petitioners and learned Additional Chief Standing Counsel for the State.

2. The case of the writ petitioners is that they are all posted as Constables except petitioner no. 3 is posted as Sub Inspector in Civil Police and have rendered 19 years of service. The claim of the writ petitioners is that they are entitled to the benefits which had been accorded to the writ petitioners in Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others Vs. State of U.P. & Others) and the Government Orders so issued thereon. Submission is that they have rendered more than 19 years of service, thus, they are entitled to grant of one additional increment according to the Government Order dated 02.12.2020.

3. Learned Additional Chief Standing Counsel did not dispute the judgement dated 07.09.2012 passed in ***Civil Misc. Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others)*** along with similar petition which is ***Writ A No. 6429 of 2018 (Dinesh Kumar Shukla and 14 Others versus State of U.P. And 6 Others)*** which was decided on 22.02.2018. The order dated 22.02.2018 has been put under challenge before the Intra Court Appeal under Chapter VIII Rules 5 of this Court and the same has been decided vide judgment and order dated 07.09.2016 wherein the claim of the petitioners were held justified in pursuance to the judgment and order dated 07.09.2012 passed in ***Civil Misc. Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & Others versus State of U.P. & Others)***.

4. In view of the above, the writ petition stands disposed of directing the

respondent no. 2, Deputy Inspector General of Police, Establishment, P.H.Q. Lucknow, to take appropriate decision in the light of the aforesaid intervening facts within a period of two months from the date of production of the certified copy of this order.

January 22, 2026
A. Prajapati

(Vikas Budhwar,J.)